

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(IBC)/12/KOB/2024
SECTION	SEC. 7 IBC.
NAME OF PARTIES	NIZAM SALEEM THARAKANDATHIL & 3 OTHERS V/S ASTEN PROPERTIES AND DEVOLPERS PVT.LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	HARI KUMAR G NAIR, AKHIL SURESH.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

15 April 2024

ORDER

CP(IBC)/12/KOB/2024

Learned Counsel, Mr. Harikumar G Nair appears on behalf of the Petitioners. None appears on behalf of the Corporate Debtor.

Despite order dated 19.03.2024, the Corporate Debtor miserably failed to file Vakalatnama and reply affidavit. Be that as it may, this is a last and final opportunity granted to the Corporate Debtor to file Vakalatnama and reply affidavit within a period of 5 days. In the event, the Corporate Debtor fails to file the Vakalatnama and reply affidavit within the stipulated time, their right to do the same shall stand forfeited and they shall be set *ex-parte* and matter shall be proceeded with based on the available papers.

List the matter for further consideration on **22.04.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**